

Jiya Ansari and Ors. v. State
PS. Kalyanpuri

26.06.2020

Present: None for the State.
Ld. Counsel for applicant Ms. Seema Chaudhary.
IO / PSI Lalit Jakhar.


This is an application u/s 91 of Cr. PC for production of
Jiya Ansari and Ahsan Ansari.

IO / PSI Lalit Jakhar has filed reply on the application.
Application as well as reply perused. Heard.

Jiya Ansari and Ahsan Ansari were allegedly taken by
the police officials of PS. Kalyanpuri on 16.06.2020 in connection
with investigation of death of a lady namely Anju. However, their
whereabouts are not known since then. As per report of IO, Jiya
Ansari and Ahsan Ansari had been called to police station on
17.06.2020 and 18.06.2020 for questioning and they were released
after questioning and they were handed-over to one Mohd. Irfan. On
20.06.2020, Mohd. Irfan went to police station and told that Jiya
Ansari had gone somewhere and his phone was switched off. Ahsan
Ansari also did not turn up on 19.06.2020. Thereafter, their search
was conducted but no clue was found.

I have considered submissions on behalf of both the
parties. To have clear view of the matter, it is necessary to go
through the entire police record pertaining to the matter. Accordingly,
IO is directed to produce entire police record.

Be listed on 29.06.2020.


(SUJIT SAURABH)
Duty MM/EAST/KKD
26.06.2020

State v. Sumit
FIR No. 204/2020
PS. Kalyanpuri
u/s 323/341/186/332 of IPC

26.06.2020

Present: None for the State.
Applicant / accused absent.
Ld. Counsel for the accused Sh. Naveen Singla.

Two separate applications moved on behalf of accused Sumit for release of Jamatalashi (Personal search) articles are pending for consideration.

It is submitted by Ld. Counsel for accused that the second application for the same purpose was inadvertently moved.

Reply filed by IO is on record.

Heard on applications.

As per reply of IO, the Jamatalashi article of accused is not required for investigation and same may be released to the accused.

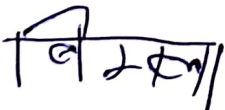
Considering the facts and circumstances of the case, IO / SHO concerned is directed to release Jamatalashi article to the accused as per Personal Search Memo under acknowledgement after ascertaining his identity.

Applications are accordingly, disposed off.

Copy of order be given dasti to Ld. Counsel for the accused, as prayed.

(SUJIT SAURABH)
Duty MM/EAST/KKD
26.06.2020

Received



26/06/2020

State v. Nizam
FIR No. 1/2020
PS. Pandav Nagar
U/s 356/379/411/34 of IPC

26.06.2020

Present: None for the State.
Ld. counsel for applicant/accused Sh. C.S. Tyagi.
IO absent.

This is an application u/s 437 Cr.P.C. for grant of bail of accused namely Nizam. Reply filed by IO / ASI Neeraj Kumar has been put up with the application.

Bail application as well as reply of IO perused.

Heard.

It is submitted by Ld. Counsel for accused that the investigation is complete and custody of accused is not required for any purpose. It is further submitted by Ld. Counsel that the alleged stolen property has already been recovered. Moreover, the accused is in custody since 17.05.2020.

Considering the prevalent situation of Covid-19 pandemic, duration of custody and other facts and circumstances of the case, the accused is admitted to bail subject to furnishing personal bond in sum Rs.25,000/- (Twenty five thousand only) with one surety in like amount.

Bail application is accordingly disposed off.

Copy of order be given dasti to Ld. Counsel for the accused, as prayed.

(SUJIT SAURABH)
Duty MM/EAST/KKD
26.06.2020